

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (CH) (Insolvency) No.02/2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

**(Arising out of Order dated 19.3.2020 passed in C.P(IB) No.662/07/HDB/2019
by the National Company Law Tribunal, Hyderabad Bench at Hyderabad.**

In the matter of:

Pradeep Kumar Sekar

Survey No.183 Part, CF Area, Phase III

Industrial Development Park, Ghatkesar Mandal

APIIC-IALA Cherlapalli Municipality

Rangareddi, Telangana-500051

...Appellant

V

1. Solar Semiconductor Energy Systems

(India) Private Limited Represented by

Mr.Murali Prasanth Nalam IRP

Villa 67, Road No.3, Dollars Meadows,

DRK College of Engineering, Bowrampet

Hyderabad-500043

...Respondent 1

2. Orix Leasing and Financial Services India Limited

Plot No.94, Marol Co-operative Industrial Estate

Andhreri-Kurla Road, Andheri (East),

Mumbai-400059

...Respondent 2

Present :

**For Appellant : Mr.V. Ramakrishnan, Sr. Counsel
Mr.Vijayaraghavan SP, Advocate**

For Respondents R1-R2 : Ms. Manoj Ranjani, Advocate

ORDER
(VIRTUAL MODE)

Ms. Manoj Ranjani, Learned Counsel appears for R1 to R2 and informs this Tribunal that the Reply of R1 and R2 will be filed in the course of the day, before the Office of the Registry of this Tribunal. Further, it is represented on behalf of R1 and R2 that the copy of the Rply of R1 and R2 was already served upon the Learned Counsel for the Appellant, and also the 'Rejoinder' of the Appellant has been filed in the office of the Registry.

The Learned Counsel for the Appellant as well as the Learned Counsel for R1 and R2 are required to file 'Notes of Submissions' of the respective parties, together with Citations, containing not more than three pages, which they rely upon, of course after exchanging the copies thereto. The said 'Notes of Submissions' of either side shall be filed before the 'Office of the Registry' one week before the next date of 'Hearing'.

The Office of the Registry is directed to List the matter on 17.03.2021 under the caption 'For Hearing'

[Justice Venugopal M]
Member (Judicial)

CHENNAI
1.3.2021
VS

[Hon'ble Mr.Kanthi Narahari]
Member (Technical)